

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:2208  
ANSWERED ON:27.03.2012  
SUGAR CANE DUES  
Singh Shri Brij Bhushan Sharan

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) the quantum of sugarcane crushed and sugar produced by the sugar mills during the current crushing season so far, State-wise;
- (b) the details of payment made for sugarcane to farmers during the said period alongwith the outstanding amount, State-wise;
- (c) whether the Government has taken/is likely to take any steps for early payment of the sugarcane dues;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

- (a) As per the latest reports received from the major sugar producing States, the sugar mills in the country have crushed around 2087.44 lac tons of sugarcane and produced around 212.15 lac tons of sugar during the current sugar season 2011-12. The State-wise details are given at Annexure-I.
- (b) The State-wise/ zone-wise details of cane price payable, price paid and balance outstanding for cane purchased during the current sugar season 2011-12 (As on 29.02.2012) are given at Annexure-II.
- (c) & (d) During the current sugar season 2011-12, the Central Government has allowed export of 20 lac tons of sugar under Open General Licence (OGL) in two tranches of 10 lac tons each, 0.19 lac tons to Maldives under bi-lateral treaty agreement, 0.18 lac tons to United States & European Union and 1.16 lac tons under Export Promotion Capital Goods (EPCG) to augment the liquidity of sugar mills so as to enable them to pay cane price in time. In the last 2010-11 sugar season, the Government had also allowed export of 26.18 lac tons of sugar under various categories for the said purpose. Further, the Central Government under Sugarcane (Control) Order, 1966 has delegated powers to the State Governments/ UT Administrations for enforcing the timely payment of cane price arrears.
- (e) Does not arise.